

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 328/90

New Delhi, dated the 6th June, 1994.

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri A.K. Mishra,
son of late Sh. Din Dayal Misra,
R/O Block No. 28/1A, Sector-2,
DZ Area, Gole Market, New Delhi.

... Applicant

(None for the applicant)

W's

Union of India, through the
Secretary, Ministry of Industry,
Dept of Company Affairs, Shastri Bhawan,
5th Floor, A Wing, Dr. Rajendra Prasad Road
New Delhi

... Respondent

(None for the respondents)

JUDGEMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

None for the applicant, although we waited till 2.15 PM today. None for the respondents either. It appears that the applicant is not interested in pursuing the case. In the circumstances, this application is dismissed for default and non- prosecution.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)